

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1404
(To be answered on the 13th February 2025)**

SAFETY STANDARDS FOR AIRLINES

1404. SMT MANJU SHARMA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether it is true that some airline companies in the country are not complying with safety standards and if so, the details thereof;**
- (b) whether it is also true that some aircrafts made emergency landings recently due to the said deficiencies and if so, the details thereof; and**
- (c) the action taken by the Government against Directorate General of Civil Aviation (DGCA) in this regard so far?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a): The violations of safety norms by the airlines are monitored by the Directorate General of Civil Aviation (DGCA) and based on the severity of the violation, actions are taken. Details of action taken on airlines for the violations of safety norms during the year 2024 are attached as Annexure-A.

(b): No aircraft made emergency landing due to the violations of the safety norms mentioned in the Annexure-A.

(c): DGCA carries out surveillances/audits at regular intervals vide published Annual Surveillance Program (ASP) on needs basis to ensure that continued compliance is maintained by airlines. Violations to the extant Rules & regulations are dealt as per Enforcement policy and procedure manual and enforcement actions as deemed fit are taken by DGCA.

ANNEXURE-A**Enforcement actions by Air Safety Directorate**

S. No.	Airline	Violation	Enforcement Action
1	M/s Air India Ltd.	Unauthorized entry into cockpit	Warning issued to Accountable Manager of M/s Air India vide order dated 15.07.2024

Enforcement actions by Flight Standards Directorate

Sr. No.	Post Holder/Operator/ Air lines	Subject	Action taken/Date	Penalty (If any)
1	M/s Air India Limited	Whereas M/s Air India vide e-mail dated 01.01.2024 has submitted data regarding cancelled/delayed/diverted fights for 10th Dec 2023 to 28th Dec 2023 period.(Letter No- 22031/2/2024-FSD)	Order issued on 17.01.2024	Thirty lakh,
2	M/s Spice Jet	Whereas M/s Spice Jet vide e-mail dated 27.12.2023 has submitted data regarding cancelled/delayed/diverted fights for 12th Dec 2023 to 26th Dec 2023 period..(Letter No- 22031/2/2024-FSD)	Order issued on 17.01.2024	Thirty lakh,
3	M/s Indigo	Whereas, data regarding flight diversions on 17th and 18th January 2024 during fog window were collected and analysed.	Warning letter on 22.03.2024	NA
4	M/s Air India Ltd.	Whereas, data regarding flight diversions on 17th and 18th January 2024 during fog window were collected and analysed.	Warning letter on 22.03.2024	NA
5	M/s Blue Dart Aviation Limited	Whereas, it has been found that M/s Blue Dart limited had used validated Flight Simulation training device for the training at Paris, France (FR 108) and Brussels, Belgium (DK 161) of their personnel without obtaining user approval for the qualified device from DGCA. Which is violation of Rule 41 (c) sub-rule (4) of The Aircraft Rules, 1937 and CAR Section 7, Series-D, Part VI, Para 37.	order issued on 10.04.2024	Twenty Lakh
6	M/s Spice Jet	Whereas, data regarding flight diversions on 17th and 18th January 2024 during fog window were collected and analysed.	Warning letter on 22.03.2024	NA
7	M/s Vistara	Whereas, spot audit of M/s Vistara Limited was carried out on 07th & 08th	order issued on 14.05.2024	Thirty Lakh

		February 2024. The scope of audit was limited to IOCC, Day of Operations, Crew Management System, Crew Planning, FDTL and ARMS audit reports, The fleet wise random audit reports were analysed for the month of October 2023 and January 2024.		
8	M/s Air India Limited	Whereas, spot audit of M/s Air India Limited was carried out on 30th & 31st January 2024. The scope of audit was limited to IOCC, Day of Operations, Crew Management System, Crew Planning, FDTL and ARMS audit reports, The fleet wise random audit reports were analysed for 15th & 20th December 2023 and 16th January 2024.	order issued on 22.03.2024	Fifty Lakhs
9	M/s Indigo	Whereas, M/s Indigo Limited vide letter reg. no. IGOPS/DGCA-FSD/2024/280 dated 15.02.2024 requested for credit of the completed OJT for flight dispatchers. The practical training (OJT) for the twelve candidates mentioned in the letter have been completed before the candidates successfully passing in all the papers of Flight Dispatcher Examination.	Warning letter issued on 21.05.2024	NA
10	M/s Air India Limited	B737 aircrafts on route BOM/BLR-Sfo from Nov 2022 towards insufficient oxygen on board	Order Issued 24.01.2024	one crore and ten lakhs
11	M/s Air India Limited	Whereas, M/s Air India Limited has voluntarily reported vide letter no. CTE/BOM/ADMN/004 dated 10.12.2023 that an oversight error has occurred in training of Captain on B-777 aircraft, wherein the concerned pilot has not undergone Base Training as per provisions of CAR 7/B/XIX and approved OM-D of the operator.	warning letter 17.09.2024	NA
12	M/s Air India Limited	reported a serious scheduling incident vide re-mail date 10.07.2024 non-line released trainee first officer was paired with a non- trainer line captain to operate AI 921 dated 09.07.2024	order issued 23.08.2024	Ninety Lakh
13	M/s Akasa Air	Ground instructors and Airline Type Rating Program Compliances not met and Designated Examiner not CAT II and CAT III current and qualified.	order issued 17.10.2024	Thirty Lakh
14	M/s Akasa Air	RNP TRAINING done on simulator which were not qualified for the same	Suspension of Director Training and Director Flight Operations for 6 months dated 27.12.2024	NA

Enforcement actions by Airworthiness Directorate

S.No	Airline	Post holder	Violation	Date of action	Enforcement action
1.	M/s Alliance Air	CAM	CAM had failed to discharge the duties and responsibilities as Continuing Airworthiness Manager and has violated / not complied with the provisions of Sub Rule 6 and Sub Rule 7 of Rule 133B of Aircraft Rules, 1937.	15.02.2024	Warning
2.	M/s Air India	CAM	It has been observed that CAM has issued incorrect and irrelevant statement in respect of aircraft VT-RTS during the issue of C of A, and ARC. Improper planning of the scheduled task i.e. 500 FC/5 month on Airbus A350 VT-JRB, which is leading to unnecessary grounding of aircraft.	15.03.2024	Warning
3.	M/s Air India	QM	It has been observed that Quality Manager has issued Authorisation to AMEs to certify A320-251N aircraft fitted with CFM Leap 1A, not in line with the CAR 145. A. 35 requirement.	15.03.2024	Warning
4.	M/s Spicejet Ltd	CAM	A Level -1 Finding was issued to M/s. SpiceJet Ltd. dated 26.03.2024, Wherein it was observed that Due APU hours constraint APU operations declared inoperative and defect carry forward in MEL , CAT D for 120 days . Organisation has submitted the reply dated 01.04.2024, reply has been examined in this office at appropriate level and found not satisfactory, therefore It was observed that CAM had failed to discharge the duties and responsibilities as Continuing Airworthiness Manager and had violated / not complied with the provisions of CAR ,Section 2, Series B part 1 and Sub Rule 6 of Rule 133B of Aircraft Rules, 1937.	10.04.2024	Oral counselling
5.	M/s Tata Airlines	Sia Accountable Manager	A Level -1 Finding was issued to M/s. Tata SIA Airlines dated 22.04.2024, wherein it was observed that during replacement of APU Fuel Control Unit Aircraft Maintenance technician slipped from the APU trestle front side (night shift of 15th April 2024 around 02:15 AM) on VT-TNE aircraft and injured. As per AMM and Organisation SOP, safety equipment such as helmet and safety harness were not available with the Certifying staff and associated maintenance personnel. Previously, a level 1 finding for the same violation was issued to M/s. Tata SIA Airlines Ltd dated 30.01.2024.During Investigation, it was found that the staff of M/s TATA SIA Airlines had not adhered to	02.05.2024	Financial penalty of ten lakh

			the procedures while carrying out maintenance thereby violated the provision of CAR 145.A.40, CAR 145.A.65 and Sub Rule 2 of Rule 133B of Aircraft Rules, 1937.		
6.	M/s Air India Express Limited,	CAM	During the preliminary investigation board carried out of by O/o DDG DGCA Western Region of VT- AXX (Boeing 737-8MAX) suspected Hard Landing at CCJ dated 15.02.2024. The AME has carried out Phase 1A as per AMM 05-51-01-210-801 of Hard Landing without mentioning any abnormalities in aircraft documents (Tech Log) and failed to carry out Phase 1B of the inspection mandatorily required as per AMM 05-51-01-1, General Para G (2) sub para 2) a). Furthermore, during the routine DFDR monitoring, it was observed that the vertical 'g' at touchdown (VgTD) was 2.218g, accordingly CAMO was intimated of the same via email dated 16.02.2024 and CAMO department issued a callout on 16.02.2024 and informed the concerned personnel through email to carry out Phase IA and 1B inspection as per the relevant AMM guidelines but, by that time aircraft has flown 4 sectors including international sectors since 15.02.2024 and CAMO has failed to manage the requirements on time.	27.05.2024	Financial penalty of one lakh
7.	M/s Air India Express Limited,	CAM	During the preliminary investigation board carried out of O/o DDG DGCA Western Region of VT- AXM (Boeing 737-8MAX) dated 01.03.2024 operating sector TRV-DOH DFDR data revealed Hard landing. The CAMO has issued Callout for inspection of the regarding the high "g" value of 2.174g at VgTD dated 04.03.2024 to AMO (M/s AIESL) which was accomplished dated 09.03.2024 and during this period 20 revenue flights were conducted including many international sectors and CAMO has failed to manage the requirements on time. (B)The AIXL CAMO was intimated by AIXL FSD Department regarding the high "g" value dated 04.03.2024 revealed in routine DFDR reports, but AIXL CAMO failed to make any occurrence reporting of the same to O/o DAW DGCA as necessary and non-conforming to Rule 29E of Aircraft Rules 1937 and CAR Section 5 Series C Part 1.	27.05.2024	Financial penalty of one lakh
8.	M/s. Air India	Accountable	Organisation has installed and operated the Boeing 737-800 aircraft VT-TGG, with external livery (promotional decals) without prior permission from Director General,	24.12.2024	Financial Penalty of

	Express Ltd.	Manager	which constitutes a violation of 37A of the aircraft rules , 1937		Rupees Thirty Lakh
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